



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Feb/202425/20**DATED:** 19/03/2025Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Feb/202425/20 dated 19/03/2025 of Norms Committee - IV for the year 2024-25 was held on 19/03/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020 and Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Nand Lal, Technical Consultant	DGFT
3	Sh. Shaish Kumar, Technical Consultant	DGFT
4	Sh. D. N. Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Feb/202425/20
Case Status	Case Rejected
Party Name	HALEY INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004860AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied prior fixation of norms under para 4.06 of HBP 2023.After detailed discussion and considering Office Memorandum 19015/08/2021-Trade (96427) dated 05.12.2023 from the Department of Agriculture and Farmer Welfare, the committee decided to reject the application of the firm. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	2 / NC/4/MEET/Feb/202425/20	
Case Status	Case Approved	
Party Name	UNITOP CHEMICALS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025	
HQ File Number	HQRNORM REVIW00002155AM25	
RA File Number	039504000705 AM17	
Licence No and Date	0310809719/09/12/2016	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:		
Export item Name: - Organic surface-active agents.		
Qty.: - 1 Kg.		
Import Item S.N.	Item of import	Qty. Recommended in Kg/kg of export
1	ETHYLENE OXIDE	0.22
2	LABSA 96 %	0.35
6	BUTANOL	0.033

7	ISO BUTANOL	0.026
8	SORBITOL 70 %	0.033
9	PHENOL	0.016
11	COCO AMINE	0.027
14	LAURIC ACID	0.033
16	DI ETHYLENE GLYCOL	0.022
18	STYRENE MONOMER	0.05

Note-1: - As per the applicant request, rest of the items are not imported, hence not allowed.

Note-2: -The above re-fixation of norms is only for regularization purpose and no Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	3 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	RISE CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00001860AM25
RA File Number	062404000034 AM18
Licence No and Date	0610038730/08/11/2017

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and noted that the firm has attached incomplete information in the review application. Therefore, the committee decided to ask the firm to furnish complete reply as under:

- Difference between import and export items.
- Manufacturing process in detail.

The case stands deferred.

Case No.	4 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00005168AM25
RA File Number	082404000288 AM18
Licence No and Date	0810141925/05/02/2018

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Indoxacarb 15% W V SC	1 Ltr.	1	5-Chloro-1-Indanone	0.226 kg
Indoxacarb 14.5% SC		2	Cinchonine Base	0.0045 kg
		3	Dimethyl Carbonate	0.659 kg
		4	Dimethoxy Methane (Methylal)	0.300 kg
		5	1,2-Dimethoxy Ethane (Monoglyme)	0.107 kg
		6	Methyl Acetate	0.690 kg
		7	P-Trifluoromethoxy Aniline	0.1287 kg
		8	N-Hexane	0.863 kg

RA may take necessary action subject to compliance with other usual conditions of the HB

Case No.	5 / NC/4/MEET/Feb/202425/20
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Case Status	Case Approved			
Party Name	ATUL LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025			
HQ File Number	HQRNORM REVIW00005151AM25			
RA File Number	082404000345 AM18			
Licence No and Date	0810142239/26/03/2018			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
INDOXACARB 50G/L EC	1 Ltr.	1.	5-Chloro-1-Indanone	0.070 kg
		2	Cinchonine Base	0.0015 kg
		3	Dimethoxy Methane (Methylal)	0.100 kg
		4	Dimethyl Carbonate	0.140 kg
		5	P-Trifluoromethoxy Aniline	0.0429 kg
		6	Diethyl Carbonate	0.070 kg
		7	Methyl Acetate	0.200 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	6 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00003312AM25
RA File Number	052304000047 AM19
Licence No and Date	0510406380/09/05/2018

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Weight of export item in Kg term.
- Manufacturing process indicating composition of export item, giving complete calculation for requirement of all the raw materials (both imported and indigenous) indicating net content and wastage for the manufacture of export item and accordingly to fill 4 E table.
- COA report of Metal powder (8025 Brushed Nickel), Copper Powder and bronze powder.
- Specific/generic name of Rust Preventer.

The case stands deferred.

Case No.	7 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00005148AM25
RA File Number	082404000083 AM19
Licence No and Date	0810142953/04/07/2018

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item Name: POLYCHLOROPRENE BASED ADHESIVES (SOLID CONTENT 21% + / -1%).

Qty.: 1 Litre

Import Item.

S.No	Item Description	Qty. recommended per litre
1	CHLOROPRENE RUBBER/	0.135 kg
2	MAGNESIUM OXIDE	0.012 kg
3	TOLUENE	0.483 Kg

4	N-HEXANE	0.203 Kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	8 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00005235AM25
RA File Number	082404000113 AM19
Licence No and Date	0810143100/24/07/2018

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Indoxacarb 15% W/V SC Indoxacarb 14.5% SC	1 Ltr.	1	5-Chloro-1-Indanone	0.226 kg
		2	Cinchonine Base	0.0045 kg
		3	Dimethyl Carbonate	0.659 kg
		4	Dimethoxy Methane (Methylal)	0.300 kg
		5	1,2-Dimethoxy Ethane (Monoglyme)	1.107 kg
		6	Methyl Acetate	0.690 kg
		7	P-Trifluoromethoxy Aniline	0.1287 kg
		8	N-Hexane	0.863 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	9 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00003318AM25
RA File Number	052304000265 AM19
Licence No and Date	0510407845/19/09/2018
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Weight of export item in Kg term. • Manufacturing process indicating composition of export item, giving complete calculation for requirement of all the raw materials (both imported and indigenous) indicating net content and wastage for the manufacture of export item and accordingly to fill 4 E table. • COA report of Metal powder (8025 Brushed Nickel), Copper Powder and bronze powder. • Specific/generic name of Rust Preventer. The case stands deferred.	

Case No.	10 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00003319AM25
RA File Number	052304000510 AM19
Licence No and Date	0510409725/21/02/2019
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Weight of export item in Kg term. • Manufacturing process indicating composition of export item, giving complete calculation for requirement of all the raw materials (both imported and indigenous) indicating net content and wastage for the manufacture of export item and accordingly to fill 4 E table.	

- COA report of Metal powder (8025 Brushed Nickel), Copper Powder and bronze powder.
- Specific/generic name of Rust Preventer.

The case stands deferred.

Case No.	11 / NC/4/MEET/Feb/202425/20															
Case Status	Case Approved															
Party Name	ATUL LIMITED															
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025															
HQ File Number	HQRNORM REVIW00005146AM25															
RA File Number	082404000048 AM20															
Licence No and Date	0810145311/21/05/2019															
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad hoc norms as under: Export Item Name: POLYCHLOROPRENE BASED ADHESIVES (SOLID CONTENT 21% + / -1%). Qty.: 1 Litre Import Item. <table border="1"> <thead> <tr> <th>S. No</th><th>Item Description</th><th>Qty. recommended per litre</th></tr> </thead> <tbody> <tr> <td>1</td><td>CHLOROPRENE RUBBER/</td><td>0.135 kg</td></tr> <tr> <td>2</td><td>MAGNESIUM OXIDE</td><td>0.012 kg</td></tr> <tr> <td>3</td><td>TOLUENE</td><td>0.483 Kg</td></tr> <tr> <td>4</td><td>N-HEXANE</td><td>0.203 Kg</td></tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the HBP.		S. No	Item Description	Qty. recommended per litre	1	CHLOROPRENE RUBBER/	0.135 kg	2	MAGNESIUM OXIDE	0.012 kg	3	TOLUENE	0.483 Kg	4	N-HEXANE	0.203 Kg
S. No	Item Description	Qty. recommended per litre														
1	CHLOROPRENE RUBBER/	0.135 kg														
2	MAGNESIUM OXIDE	0.012 kg														
3	TOLUENE	0.483 Kg														
4	N-HEXANE	0.203 Kg														

Case No.	12 / NC/4/MEET/Feb/202425/20								
Case Status	Case Approved								
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025								
HQ File Number	HQRNORM REVIW00001758AM25								
RA File Number	052404000126 AM20								
Licence No and Date	0510410823/06/06/2019								
Norms Committee Decision:									
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:									
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>FIPRONIL 800 WG (BARAO)</td><td>1 Kg</td><td>FIPRONIL TECHNICAL 95% MINIMUM</td><td>0.846 kg.</td></tr></table>		Export Item	Quantity	Import item	Quantity Recommended	FIPRONIL 800 WG (BARAO)	1 Kg	FIPRONIL TECHNICAL 95% MINIMUM	0.846 kg.
Export Item	Quantity	Import item	Quantity Recommended						
FIPRONIL 800 WG (BARAO)	1 Kg	FIPRONIL TECHNICAL 95% MINIMUM	0.846 kg.						
RA may take necessary action subject to compliance with other usual conditions of the HBP.									

Case No.	13 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM REVIW00001757AM25		
RA File Number	052404000141 AM20		
Licence No and Date	0510410856/07/06/2019		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
PYRIPROXYFEN 10% + BIFENTHRIN 10% EC ((QUANTITY - 9603 LITER))	1 Kg	PYRIPROXYFEN TECHNICAL 97% MINIMUM	0.107 kg
PYRIPROXYFEN 10% EC	1 kg	PYRIPROXYFEN TECHNICAL	0.107 kg

((QUANTITY - 9603 LITER))		97% MINIMUM	
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	14 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM REVIW00001336AM25		
RA File Number	052404000280 AM20		
Licence No and Date	0510411594/22/08/2019		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
FIPRONIL 20% SC	1 Kg	5-AMINO-3-CYANO-(2,6-DICHLORO-4-TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98% MIN	0.179 kg
		SODIUM TRIFLUOROMETHYL SULFONATE 70 PCT MIN	0.186 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	15 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM REVIW00001320AM25		

RA File Number	052404000387 AM20		
Licence No and Date	0510412173/18/10/2019		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
CLODINAFOP PROPARGYL 24% EC	1 Kg	CLODINAFOP PROPARGYL TECHNICAL 97% MIN	0.232 kg
CLODINAFOP PROPARGYL 8% EC	1 kg	CLODINAFOP PROPARGYL TECHNICAL 97% MIN	0.083 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	16 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM REVIW00001334AM25		
RA File Number	052404000726 AM20		
Licence No and Date	0510413642/18/02/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
FIPRONIL 800 WG (BARAO)	1 Kg	5-AMINO-3-CYANO-(2,6-DICHLORO-4-TRIFLUOROMETHYL PHENYL) PYRAZOLE 98 PCT MIN	0.761 kg
		SODIUM TRIFLUOROMETHYL SULFONATE 70 PCT MIN	0.791 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	17 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM REVIW00001332AM25		
RA File Number	052404000018 AM21		
Licence No and Date	0510414071/27/04/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
FIPRONIL 800 WG (BARAO)	1 Kg	5-AMINO-3-CYANO-(2,6-DICHLORO-4-TRIFLUROMETHYL PHENYL) PYRAZOLE 98 PCT MIN	0.761 kg
		SODIUM TRIFLUROMETHYL SULFONATE 70 PCT MIN	0.791 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	18 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00001750AM25
RA File Number	052404000015 AM21
Licence No and Date	0510414070/27/04/2020
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
FLUROXYPYR MEPTYL 18% EC (Active Ingredient Content 26% W/V)	1 Kg.	FLUROXYPYR MEPTYL TECHNICAL 97% MIN	0.2652 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	19 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00000987AM24
RA File Number	052304000111 AM21
Licence No and Date	0510414870/11/08/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm, despite appearing for a personal hearing, failed to adequately explain the technical process involved in manufacturing the export item. After detailed deliberation, the committee decided to direct the firm to re-appear for a personal hearing with a qualified technical representative and all relevant supporting documentation. The case is deferred	

Case No.	20 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006283AM25
RA File Number	522404000045 AM21
Licence No and Date	5210043545/24/09/2020
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item Name: SILICON COATED RELEASE PAPER (25 GSM TO 140 GSM) (GRADE MGK, CCK, GLANSSINE)

Qty.: 1000000 KILOGRAMS

Import Item; PAPER 25 GSM TO 140GSM (GRADE MGK, CCK, GLANSSINE)

Qty.: 1.04 Kg/Kg content in export item.

Note1: GSM of Import and export items should match with each other.

Note-2: -The above re-fixation of norms is only for regularization purpose and no Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	21 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00004380AM24
RA File Number	522404000067 AM21
Licence No and Date	5210043585/03/11/2020

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export item: PRINTED PAPERBOARD CUPS ((Polyethylene Coated)

Qty.; 354839.0 KILOGRAMS (KGS)

Import items:

S.no.	Item Description	Qty,
1.	KRAFT PAPER/PAPER BOARD/KRAFT LINER BOARD/LINER BOARD/WHITE BOARD COATED	393548.92 Kg

2.	LOW DENSITY POLYETHYLENE (LDPE)	39354.89 Kg
Note: GSM of both import and export items should match with each other. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.		

Case No.	22 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	ATUL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM REVIW00005142AM25		
RA File Number	08AA04010398 AM21		
Licence No and Date	0811000766/22/02/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
2,4 D dimethylamine Salt (600 gms/litre of 2,4 D Acid content) (Herbicides)	1 Ltr.	2,4 Dichloro Phenoxy Acetic Acid 98 Percentage	0.603 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	23 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006329AM25
RA File Number	02AA04001909 AM22
Licence No and Date	0211000580/22/04/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- In 4 E the requirement of raw material description is different from the item shown in Authorization /application and the quantity indicated in 4 E is also not matching with the quantity required in the Authorization.
- In the process flow chart ACCINOX ZC, this is also not matching with the description of the export item.
- To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to give chemistry indicating molecular weight of reactants and products.
- The quantity of indigenous items used in manufacturing the export item (per kg of export, item) has also not been given and to give details of Vulkanox 4020 (indigenous item).

The case is deferred.

Case No.	24 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006299AM25
RA File Number	02AA04004888 AM22
Licence No and Date	0211000733/24/05/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • The material balance given in the 4 E is not correct. The total quantity including imported and indigenous comes to 0.950 Kg /kg of export. • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to give chemistry indicating molecular weight of reactants and products. The case is deferred.	

Case No.	25 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00005144AM25
RA File Number	08AA04018442 AM22

Licence No and Date	0811002227/04/08/2021			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
2,4 D dimethylamine Salt (600 gms/litre of 2,4 D Acid content)	1 Ltr	1	Phenol	0.417 kg
		2	Mono Chloro Acetic Acid	0.346 kg
		3	Caustic Soda	0.040 kg
		4	Dimethylamine 40 Percentage w/w (Aqueous solution)	0.333 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	26 / NC/4/MEET/Feb/202425/20			
Case Status	Case Approved			
Party Name	ATUL LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025			
HQ File Number	HQRNORM REVIW00005145AM25			
RA File Number	08AA04018380 AM22			
Licence No and Date	0811002226/04/08/2021			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Sulfosulfuron 75 Percentage WDG	1 Kg	1	2-ethylsulfonyl-imidazo-(1, 2-a)-pyridine-3-sulfonamide	0.645 kg
		2	2-amino-4,6-dimethoxy pyrimidine	0.451 kg

		3	Phenylchloroformate	0.419 kg
		4	Sodium Lauryl Sulphate	0.020 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	27 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM REVIW00002108AM25		
RA File Number	05AA04083370 AM22		
Licence No and Date	0511004818/20/09/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
NICOSULFURON 4 PERCENT SC(QUALITY STANDARD) 4% W/V	1 Ltr	NICOSULFURON TECHNICAL 95 PERCENT MINIMUM	0.0408 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	28 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00004016AM25
RA File Number	05AA04087468 AM22
Licence No and Date	0511005084/29/09/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
MESOTRIONE 98% Min. SC(QUALITY STANDARD)	1 kg.	1	1,3- CYCLOHEXANEDIONE	0.41 kg
		2	2-NITRO-4-METHYLSULFONYLBENZOIC ACID	0.90 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	29 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006298AM25
RA File Number	02AA04031971 AM22
Licence No and Date	0211001458/03/11/2021

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ask the firm to furnish the following:

- The material balance given in the 4 E is not correct. The total quantity including imported and indigenous comes to 0.950 Kg /kg of export.
- To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to give chemistry indicating molecular weight of reactants and products.

The case stands deferred.

Case No.	30 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006301AM25

RA File Number	02AA04034511 AM22
Licence No and Date	0211001535/22/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish the following: • The material balance given in the 4 E is not correct. The total quantity including imported and indigenous comes to 0.950 Kg /kg of export. • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to give chemistry indicating molecular weight of reactants and products. The case stands deferred.	

Case No.	31 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM REVIW00002175AM25		
RA File Number	05AA040106649 AM22		
Licence No and Date	0511006566/01/12/2021		
Norms Committee Decision:			
authority, the committee decided to re-fix the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
FLUROXYPYR MEPTYL 18% EC (QUALITY STANDARD)	1 Ltr	Methyl O-(4-amino-3,5-dichloro-6-fluoropyridin-2-yloxy) acetate (QUALITY STANDARD)	0.211 kg
		2-Octanol 99% Min. (QUALITY STANDARD)	0.102 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	32 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred

Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006300AM25
RA File Number	02AA04035384 AM22
Licence No and Date	0211001580/02/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish the following: • The details submitted in 4 E is not correct, the import items are different from licence, therefore, to submit correct details and also 4 E The case stands deferred.	

Case No.	33 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006323AM25
RA File Number	02AA04035385 AM22
Licence No and Date	0211001579/02/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish the following: • The material balance given in the 4 E is not correct. The quantity of indigenous item/s is not shown in 4 E, therefore, to give the correct picture of both types of quantity. • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to give chemistry indicating molecular weight of reactants and products. The case stands deferred.	

Case No.	34 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006324AM25

RA File Number	02AA04035196 AM22
Licence No and Date	0211001581/02/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish the following: • The details submitted in 4 E are not correct, therefore, to submit correct details in 4 E including indigenous items. • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to give chemistry indicating molecular weight of reactants and products. The case stands deferred.	

Case No.	35 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006325AM25
RA File Number	02AA04035181 AM22
Licence No and Date	0211001582/02/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish the following: • The details submitted in 4 E are not correct, therefore, to submit correct details in 4 E including indigenous items. • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to give chemistry indicating molecular weight of reactants and products. The case stands deferred.	

Case No.	36 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	MANMOHAN MINERALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000497AM23
RA File Number	34AX04000036 AM23
Licence No and	3411002195/29/04/2022

Date

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
Manganese Sulphate Solution (MnSO4) (concentration 29.5%)	1 MT	Manganese Ore (Mn Content 44.4%)	0.33 MT

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	37 / NC/4/MEET/Feb/202425/20				
Case Status	Case Approved				
Party Name	FAITH INDUSTRIES LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025				
HQ File Number	HQRNORM APPLY 00001477AM23				
RA File Number	08AX04000385 AM23				
Licence No and Date	0811005255/18/06/2022				
Norms Committee Decision:					
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:					
Export Item		Quantity	S. No	Import item	Quantity Recommended
BLEND OF WAXES AND FATTY ACIDS OF DIFFERENT BRAND NAMES(BLEND OF WAXES AND FATTY ACIDS OF DIFFERENT BRAND NAMES)		1 kg.	1	Stearic Acid	0.82 kg.
			2	Polyethylene Wax	0.18 kg.
			3	Paraffin Wax	0.05 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.					

Case No.	38 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	SHUCHI FRICTION ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006202AM25
RA File Number	04AX04000312 AM23
Licence No and Date	0411003603/04/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item Name: synthetic graphite of various ranges between 0 and 1 mm size Qty; 142 MT Import Item: synthetic graphite of various ranges between 0 and 2mm Qty.: 1.005 MT/MT of Export RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	39 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006330AM25
RA File Number	02AX04000237 AM23
Licence No and Date	0211002766/28/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish the following: • The details submitted in 4 E are not correct, therefore, to submit correct details in 4 E including indigenous items. • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to give chemistry indicating molecular weight of reactants and products. The case stands deferred.	

Case No.	40 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	WATER PROOF CORPORATION PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM APPLY 00002377AM23		
RA File Number	03AX04002259 AM23		
Licence No and Date	0311016749/01/08/2022		
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
GUMMED PAPER IN ROLLS (GREEN VENEER TAPE-WACO BRAND) NET CONTENTS OF 53 GSM KRAFT PAPER 463.506 MTS.))	1066350 NOS	53 GSM KRAFT PAPER	486.682 MTs
Note1: GSM of Import and export items should match with each other. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	41 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	BHARAT KUMAR & COMPANY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM REVIW00005487AM25		
RA File Number	02AX04000574 AM23		
Licence No and Date	0211003632/09/01/2023		
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended

POLYCOATED PAPER (One Side Polycoated) having 30% LDPE & 70% Paper	400 MT	LDPE.	122.4 MT
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	42 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	SHUCHI FRICTION ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00006217AM25
RA File Number	04AX04000884 AM23
Licence No and Date	0411004743/10/01/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	
Export Item Name: synthetic graphite of various ranges between 0 and 1 mm size	
Qty; 190 MT	
Import Item: synthetic graphite of various ranges between 0 and 2mm	
Qty.: 1.005 MT/MT of Export	
RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	43 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00006158AM23
RA File Number	08AX04001717 AM23
Licence No and Date	0811007220/08/02/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comments of technical authority.

The case stands deferred

Case No.	44 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00006296AM23
RA File Number	05AX04003160 AM23
Licence No and Date	0511017313/13/02/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Kinox-B61 1 Part Pentaerythrityl-Tetrakis-(3-(3,5-di-tert-butyl-4-Hydroxy Phenyl) Propionate (Kinox-10))+4 Parts tris (2,4-di tert-butylphenyl) Phosphite (Kinox-68))	1 kg	1	2,6 Di Tert Butyl phenol	0.205 kg
		2	Methyl Acrylate	0.0896 kg
		3	Pentaerthritol	0.029 kg
		4	Methanol	0.200 kg
		5	2,4-Di tert butyl Phenol	0.956 kg
		6	Isopropyl alcohol	0.214 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	45 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00006342AM23
RA File Number	03AX04005526 AM23
Licence No and Date	0311021466/15/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that firm has not given complete specific reply of deficiency letter. Therefore, the committee decided to send a reminder to the firm to furnish the complete information as under: • The import item is SALT PETRE KSIL 101 POTASSIUM NITRATE PURE WHITE whereas in the manufacturing process KOH has been taken which is to be clarified. • Difference in Import and export items and accordingly, to submit COA report of Import item, clearly indicating SALT PETRE KSIL 101 POTASSIUM NITRATE. The case Stands deferred	

Case No.	46 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00006425AM23
RA File Number	03AX04005649 AM23
Licence No and Date	0311021546/20/02/2023
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	47 / NC/4/MEET/Feb/202425/20
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Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00007207AM23
RA File Number	03AX04006214 AM23
Licence No and Date	0311022431/25/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask to the firm to appear before Norms Committee for personal hearing with all supporting documents to explain their case. The case stands deferred	

Case No.	48 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	VASUDHA CHEMICALS PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM APPLY 00007353AM23		
RA File Number	03AX04006317 AM23		
Licence No and Date	0311022659/31/03/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
CHEMICAL NAME: PEG 1000/PEG 1450/PEG 1500/PEG 3350/PEG 4000/PEG 6000/PEG 8000)(BRAND NAME: VASUDHAPOL PE 0014/VASUDHAPOL PE 0015/VASUDHAPOL PE 0033/VASUDHAPOL PE 0040/VASUDHAPOL PE 0060/VASUDHAPOL PE 0080, VASUDHA PEG 8000PF (POLY ETHYLENE GLYCOL (PEG)))	1045000 Kg.	ETHYLENE OXIDE	1039843.880 Kg.
HEMICAL NAME: PEG 400(BRAND NAME: VASUDHAPOL PE 004 (ETHYLENE OXIDE/DIETHYLENE	150000 Kg.	ETHYLENE OXIDE	109416.667 Kg.

GLYCOL))			
CHEMICAL NAME: PEG 300(BRAND NAME: VASUDHAPOL PE 003 (ETHYLENE OXIDE/DIETHYLENE GLYCOL))	100000 Kg.	ETHYLENE OXIDE	60600 Kg.
CHEMICAL NAME: POLYSORBATES (P S 20, P S 60, P S 80, PS 85)(BRAND NAME: VASUDHAPOL S 02, VASUDHAPOL S 06, VASUDHAPOL S 08, VASUDHAPOL S 85 (ETHYLENE OXIDE / SORBITON ESTERS))	470000 Kg.	ETHYLENE OXIDE	324001.590 Kg.
CHEMICAL NAME: PEG 40/HCO 40 -(BRAND NAME: VASUDHAPOL OCH 04 (HR 40) HYDROGENATED CASTOR OIL/ETHYLENE OXIDE)	50000 Kg.	ETHYLENE OXIDE	34209.680 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	49 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000056AM24
RA File Number	03AX04000003 AM24
Licence No and Date	0311022674/10/04/2023
Norms Committee Decision: The committee considered the case as per the agenda. The firm had been requested to appear before the Norms Committee to explain its case. In response to this request for a personal hearing, the firm requested an opportunity to appear at the next Norms Committee Meeting. After detailed deliberation, the committee agreed to the firm's request and decided to grant a final opportunity for a personal hearing. The date of the personal hearing will be formally intimated in due course. The case stands deferred.	

Case No.	50 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000434AM24
RA File Number	03AX04000052 AM24
Licence No and Date	0311023136/27/04/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under

Export Item	Quantity	S. No	Import item	Quantity Recommended
MANCOZEB FORMULATION (Mancozeb 80%WP)	1 kg	1	CARBON DISULPHIDE (CS ₂)	0.428 kg
		2	ETHYLENE DIAMINE (EDA)	0.171 kg
		3	SODIUM LIGNO SULPHONATE (SLS)	0.035 kg
		4	HEXAMINE	0.016 kg
		5	Manganese Sulphate Solution MnSO ₄ 27 pct	1.523 kg
		6	CAUSTIC SODA LYE (48%)	0.235 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	51 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025

and Date				
HQ File Number	HQRNORM APPLY 00000437AM24			
RA File Number	03AX04000051 AM24			
Licence No and Date	0311023138/27/04/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
MANCOZEB TECHNICAL 85% Min.	1 Kg	1	CARBON DISULPHIDE (CS2)	0.455 kg.
		2	ETHYLENE DIAMINE (EDA)	0.182 kg.
		3	SODIUM LIGNO SULPHONATE (SLS)	0.037 kg.
		4	HEXAMINE (HMTA)	0.017 kg.
		5	Manganese Sulphate Solution (MnSO4 27%)	1.618 kg.
		6	CAUSTIC SODA LYE(48%)	0.250 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	52 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000498AM24
RA File Number	03AX04000370 AM24
Licence No and Date	0311023227/01/05/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has not submitted complete reply.	

Therefore, based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- COA of import item alpha pinene extra pure from supplier,
- COA of export item
- Qty of byproducts namely dipentene, and terinolene and their commercial value.

The case stands deferred.

Case No.	53 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000925AM24
RA File Number	03AX04002621 AM23
Licence No and Date	0311023647/18/05/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
DIFLUBENZURON TECHNICAL	1 Kg	1	2,6- DIFLUOROBENZAMIDE	0.549 kg.
		2	TRIPHOSGENE	0.656 kg.
		3	DIMETHYL FORMAMIDE (DMF)	0.20 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	54 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000958AM24
RA File Number	03AX04000595 AM24

Licence No and Date	0311023700/18/05/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
ACEPHATE TECHNICAL 97%	1 Kg	1	DIMETHYL THIOPHOSPHORYL CHLORIDE (DMTCL)	1.058 kg.
		2	ACETIC ANHYDRIDE	0.762 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	55 / NC/4/MEET/Feb/202425/20			
Case Status	Case Approved			
Party Name	HERANBA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025			
HQ File Number	HQRNORM APPLY 00001420AM24			
RA File Number	03AX04001072 AM24			
Licence No and Date	0311024375/09/06/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
CHLORPYRIFOS TECHNICAL 97% MIN(CHLORPYRIFOS TECHNICAL 97% MIN)	1 Kg	1	sodium 3,5,6-trichloro pyridin-2-olate (NaTCP)	0.662 kg.
		2	O,O-diethyl phosphoro-chloridothioate (DETCL)	0.585 kg.
		3	4-dimethylaminopyridine (4-DMAP)	0.004 kg.
		4	Methanol	0.345 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	56 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00001485AM24
RA File Number	03AX04001092 AM24
Licence No and Date	0311024440/12/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
HEXACONAZOLE 5% SC (HEXACONAZOLE 5% SC)	1 Ltr.	1	VALERIC ACID	24.708 Gms.
		2	META DICHLORO BENZENE	35.38 Gms.
		3	DIMETHYL SULPHIDE	1.972 Gms.
		4	POTASSIUM HYDROXIDE FLAKES	31.61 Gms.
		5	1,2,4-TRIAZOLE-95% MIN	17.40 Gms.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	57 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00001591AM24
RA File Number	03AX04000521 AM24

Licence No and Date	0311024540/14/06/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
BLEND OF WAXES AND FATTY ACIDS OF DIFFERENT BRAND NAMES (BLEND OF WAXES AND FATTY ACIDS OF DIFFERENT BRAND NAMES)	1 MT	1	2-FLUOROPHENOL	1.080 MT
		2	N, NDIMETHYLPYRIDINE - 4-AMINE (DMAP)	0.055 MT
		3	DMCC (DIMETHYL CARBAMOYL CHLORIDE)	1.17 MT
		4	DIPHENYL SULFIDE	0.018 MT
RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	58 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	M. G. POLYBLENDS		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM APPLY 00001977AM24		
RA File Number	05AX04000735 AM24		
Licence No and Date	0511019456/20/06/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Quantity Recommended
ADDITIVE MASTERBATCH (Containing 50.9 SILICONE GUM)	105060 Kg.	SILICONE GUM	53580 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	59 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00002161AM24
RA File Number	07AX04000407 AM24
Licence No and Date	0711008371/23/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Weight of export item indicating separately weight of raw materials, accessories, consumable, polishing agent etc. • Specification with function of each import item in manufacturing export item, clearly indicating whether these are raw material/consumable /spare parts/accessories etc., as the case may be. • Calculation for the requirement of import and indigenous items for the manufacturing export item. • Details of import item no; 12 to 33 giving photographs and technical data. The case stands deferred.	

Case No.	60 / NC/4/MEET/Feb/202425/20			
Case Status	Case Approved			
Party Name	HERANBA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025			
HQ File Number	HQRNORM APPLY 00002516AM24			
RA File Number	03AX04001347 AM24			
Licence No and Date	0311024885/26/06/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
PROFENOFOS 72% EC (PROFENOPHOS 72% EC)	1 Ltr.	1	Diethyl Phosphoro Chloride Thioate (O,O-DIETHYL THIOPHOSPHORYL CHLORIDE (DETCL)	0.585 kg.

		2	Ortho Chlorophenol (OCP)	0.441 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	61 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00002739AM24
RA File Number	03AX04001311 AM24
Licence No and Date	0311024942/27/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	62 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00003972AM24
RA File Number	33AX04000036 AM24
Licence No and Date	3311001324/04/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	63 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	FEROLITE JOINTINGS LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004108AM24
RA File Number	05AX04000904 AM24
Licence No and Date	0511019636/05/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Item of Export	Qty.	S.N.	Item of Import	Qty. recommended per kg of export
1. NAM Jointing Sheets of other mineral substances	1 kg	1.	Acrylonitrile Butadine Rubber Kumho (Grade KNB-35H/ N-230S/ NBR3280)	0.1272 Kg
		2.	Cellulose Pulp (Arbocel ZZ 8/1-G)	0.0318 Kgs
		3	Bleached Hard Wood Craft Pulp	0.053 Kgs
2. NAM Jointing Sheets of other mineral substances	1 Kg	4	Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	0.1272 Kg
		5	Cellulose Pulp / Arbocel ZZ 8/1-G	0.0318 Kgs
		6	Bleached Hard Wood Craft Pulp	0.053 Kgs
3. NAM Jointing Sheets of other mineral substances Grade Containing Aramid pulp-	1 Kg	7	Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	0.1484 Kg
		8	Aramid Pulp 0502/Kevlar 8F982	0.053 Kgs
		9	Rockwool Mineral Fibers / Rockseal RS440 / Rockseal	0.212 Kgs

			RS480	
4. NAM Jointing Sheets of other mineral substances Grade Containing Aramid pulp-	1 kg	10	Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	0.1484 Kg
		11	Aramid Pulp 0502/Kevlar 8F982	0.053 Kgs
		12	Rockwool Mineral Fibers / Rockseal RS440 / Rockseal RS480	0.212 Kgs

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	64 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	VINTY IMPEX PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM APPLY 00004163AM24		
RA File Number	05AX04000839 AM24		
Licence No and Date	0511019642/05/07/2023		
Norms Committee Decision:			
authority, the committee decided to approve the ad-hoc norms as under:			
Export Item: fashion/artificial jewelry (of different materials including casting jewelry)			
Qty.; 28000 Kg			
Import Items:			
S. no;	Item Description	Qty recommended	
1	METAL PARTS (SUCH AS CHAINS,RINGS, EARRINGS PARTS, PIPES, CAPS POST, SLIDER, DROPS WIRE, JUMP RINGS*,	1.01 kg per Kg content in Export	
2	GLASS PARTS SUCH AS BEADS, CHATONS, CRYSTAL, STONES, ARTIFICIAL PEARL WITH HOLE/WITHOUT	1.01 kg per Kg content in Export	

3	PLASTIC PARTS SUCH AS BEADS, STONES, CATCHERS, SLIDER, PEARL OR HALF PEARL WITH OR WITHOUT HOLE, RINGS & EARING PARTS,	1.01 kg per Kg content in Export
4	POLYESTER /COTTON CORDS	1.01 kg per Kg content in Export
5	AGATE PARTS	1.01 kg per Kg content in Export
6	PACKING MATERIAL IN FINISHED FORM	As per packing policy

* DRILLER, NEEDLES, are deleted, as these are consumables items and are not component / Accessories

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	65 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004199AM24
RA File Number	04AX04000201 AM24
Licence No and Date	0411005660/05/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Chemical reaction indicating molecular weight of reactants and the products and the yield of the reaction.
- Calculation of the requirement of the raw materials based on yield of the reaction.
- Stoichiometric material balance on molar basis.
- A copy of minutes of the item approved by the norms committee in the past.

The case stands deferred.

Case No.	66 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025

and Date																						
HQ File Number	HQRNORM APPLY 00004276AM24																					
RA File Number	09AX04000285 AM24																					
Licence No and Date	0911005350/07/07/2023																					
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item Name: Self Adhesive Paper (185 GSM +/- 10%) SEMI GLOSS Qty. : 1000000Sq. mt Import Items: <table border="1"> <thead> <tr> <th>S.No.</th> <th>Item Description</th> <th>Quantity recommended</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>COATED PAPER C2S GLOSS 80 GSM +/- 10% VARIOUS WIDTHS</td> <td>1.04 Sq. Mt/Sqmt of export item</td> </tr> <tr> <td>2.</td> <td>RELEASE BASE PAPER CCK 85 GSM +/- 15% VARIOUSE COLOURS-VARIOUS</td> <td>1.04 Sq. Mt/Sqmt of export item</td> </tr> <tr> <td>3.</td> <td>Plasticizer Oil / Rubber Plasticizer</td> <td>0.00396 kg//Sqmt of export item</td> </tr> <tr> <td>4.</td> <td>Hydrocarbon Resins</td> <td>0.01224 kg/Sqmt of export item</td> </tr> <tr> <td>5</td> <td>Thermoplastic Elastomer SIS</td> <td>0.00624 kg/Sqmt of export item</td> </tr> <tr> <td>6</td> <td>Rosin Ester Tackifying Resin / Komotac Resin</td> <td>0.00156 kg/Sqmt of export item</td> </tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the HBP.		S.No.	Item Description	Quantity recommended	1.	COATED PAPER C2S GLOSS 80 GSM +/- 10% VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item	2.	RELEASE BASE PAPER CCK 85 GSM +/- 15% VARIOUSE COLOURS-VARIOUS	1.04 Sq. Mt/Sqmt of export item	3.	Plasticizer Oil / Rubber Plasticizer	0.00396 kg//Sqmt of export item	4.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item	5	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item	6	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item
S.No.	Item Description	Quantity recommended																				
1.	COATED PAPER C2S GLOSS 80 GSM +/- 10% VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item																				
2.	RELEASE BASE PAPER CCK 85 GSM +/- 15% VARIOUSE COLOURS-VARIOUS	1.04 Sq. Mt/Sqmt of export item																				
3.	Plasticizer Oil / Rubber Plasticizer	0.00396 kg//Sqmt of export item																				
4.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item																				
5	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item																				
6	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item																				

Case No.	67 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SHIVAM SURFACE INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004283AM24
RA File Number	24AX04000111 AM24

Licence No and Date	2411002532/07/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To specify the types of ARTIFICIAL QUARTZ STONE IN VARIOUS SIZES- likes Blocks, Slabs, tiles etc. • In 4 E only two items Resin and Titanium Oxide have been shown as imported items and remaining other items have been shown as indigenous, therefore, to clarify whether all items are required in the norms or only two imported items. • In the wastage column NA has been mentioned, however, the total quantity of raw materials (both imported and indigenous) comes to 1.302, which is to be clarified. • Complete calculation of requirement of all the raw materials (both imported and indigenous) indicating net content and wastage separately for each type of product. The case stands deferred	

Case No.	68 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	CENTRAL INDIA VENEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004341AM24
RA File Number	50AX04000028 AM24
Licence No and Date	5011000945/10/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Difference between Import and export items • To submit the manufacturing process of making export item, giving stage wise wastage with justification. • Photographs of import and export items and sizes of both, The case stands deferred.	

Case No.	69 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025

HQ File Number	HQRNORM APPLY 00004435AM24			
RA File Number	03AX04001628 AM24			
Licence No and Date	0311025400/14/07/2023			
Norms Committee Decision:				
T				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
PROFENOFOS 72% EC	1 Ltr.	1	Diethyl Phosphoro Chloride Thioate	0.585 Kg.
		2	Ortho Chlorophenol (OCP)	0.441 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	70 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	CROWN DECOR PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM APPLY 00004534AM24		
RA File Number	08AX04002078 AM23		
Licence No and Date	0811008823/20/07/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item:			
Sl. No.	Item Description	Quantity (KG)	
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%	

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5	Flexiglas Film	Deleted, as not given in SION, export description is same as in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	71 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025

HQ File Number	HQRNORM APPLY 00004541AM24
RA File Number	08AX04000480 AM24
Licence No and Date	0811008825/20/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5	Flexiglas Film	Deleted, as not given in SION, export description is same as in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	72 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ONE ASIA NETWORK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004550AM24
RA File Number	05AX04001081 AM24
Licence No and Date	0511019949/21/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	73 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004558AM24
RA File Number	03AX04001829 AM24
Licence No and Date	0311025628/21/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item: ALUMINIUM FOIL POLYTHELENE LAMINATED GLASS FABRIC (ALUGLASS)

Quantity: 60000Kg

Import Items:

S.No.	Item Description	Qty. Recommended per Kg of export
1.	Glass Filament Yarn	0.5445 Kg
2.	Aluminium Foil up to 20 micron	0.2525 Kg
3.	Polyvinyl Alcohol (glue)	0.0715 kg
4.	LDPE (polyethylene)	0.1815 Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	74 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004641AM24
RA File Number	02AX04000241 AM24
Licence No and Date	0211004818/25/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper noted that the material balance given in the 4 E is not correct. After detailed deliberation, the committee decided to ask the firm to furnish the following:

- The total quantity including imported and indigenous comes to 0.950 Kg /kg of export.
- To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to give chemistry indicating molecular weight of reactants and products.

The case stands deferred

Case No.	75 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	UNITED CHEMIE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004667AM24
RA File Number	08AX04000759 AM24
Licence No and Date	0811008925/27/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry and balance chemical reactions for each step showing mol. Weight. • % yield on molar basis. • Technical justification for molar excess of inputs in the process. The case stands deferred	

Case No.	76 / NC/4/MEET/Feb/202425/20			
Case Status	Case Approved			
Party Name	NACL INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025			
HQ File Number	HQRNORM APPLY 00004669AM24			
RA File Number	09AX04000366 AM24			
Licence No and Date	0911005493/27/07/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
FLUCARBAZONE SODIUM TECHNICAL(SOLID)	1 Kg	1	2-Trifluoromethoxy benzene sulfonyl isocyanate Liquid	0.750 kg.
		2	Methyl Chloroformate Liquid	0.420 kg.

		3	Hydrazine Hydrate 100% Liquid	0.420 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP				

Case No.	77 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	CHEMELYNE SPPECIALITIES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004671AM24
RA File Number	33AX04000033 AM24
Licence No and Date	3311001386/27/07/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to ask the firm to furnish the following: - To give Chemical reaction of the process indicating molecular weight of reactants and the products, giving stage wise yield of the reaction, - If there is no chemical reaction and only mixing is involved, then to give composition and calculation indicating wastage separately. - COA report of export item The case stands deferred.	

Case No.	78 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	MERIT POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004721AM24
RA File Number	03AX04001939 AM24
Licence No and Date	0311025861/31/07/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue from approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:	

Export item	Qty.	S.N.	Import item	Qty. Recommended
Colour Master Batches 1). Relevant Polymers Polyethylene (LLDPE Granules) 0.550 kg. 2) Titanium Dioxide (Multiple Grades) 0.200 kg 3) Relevant Colour Pigment 0.030 kg 4) Optical Brightener 0.002 kg 5) Additives 0.010 kg 6) Wax 0.008 kg 7) Calcium Carbonate 0.200 kg	1 Kg.	1	Relevant Polymers such as Polyethylene (LLDPE Granules)	0.5665 Kg.
		2	Titanium Dioxide (Multiple Grades)	0.206 Kg.
		3	Relevant Colour Pigment	0.0309 Kg.
		4	Optical Brightener	0.00206 Kg.
		5	Additives UV / Antioxidant	0.0103 kg.
		6	Wax	0.00824 Kg.
		7	Calcium Carbonate	0.206 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	79 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004733AM24
RA File Number	05AX04001210 AM24
Licence No and Date	0511020131/31/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
METRIBUZIN 70% WDG(METRIBUZIN 70% WDG)	1 Kg	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One	0.7035 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	80 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	CENTRAL INDIA VENEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004782AM24
RA File Number	50AX04000039 AM24
Licence No and Date	5011000974/02/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: 1. Difference between Import and export items 2. To submit the manufacturing process of making export item, giving stage wise wastage with justification. 3. Photographs of import and export items and sizes of both. The case stands deferred	

Case No.	81 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	AGRISOL (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		
HQ File Number	HQRNORM APPLY 00004802AM24		
RA File Number	09AX04000369 AM24		
Licence No and Date	0911005546/02/08/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
DIAFENTHIURON TECH 97%	1 kg.	4 PHENOXY 2 6 DIISOPROPYL	0.915 kg.

MIN		PHENY ISOTHIOCYANATE 97 PERCENT MIN	
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RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	82 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	AGRISOL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004803AM24
RA File Number	09AX04000367 AM24
Licence No and Date	0911005548/02/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Sl. No.	Import item	Quantity Recommended
ACETAMIPRID TECHNICAL 99% MIN	1 kg.	1	2 CHLORO 5 CHLORO METHYL PYRIDINE CCMP 95 PERCENT MIN	0.920 kg.
		2	ETHYL N CYANOETHANIMIDEATE 99 PERCENT MIN	0.524 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	83 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	stiq labels
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00005183AM24
RA File Number	52AX04000152 AM24
Licence No and Date	5211005521/22/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- To indicate the import item 3, GLASSINE PAPER with GSM in Sq. meter, as export item 3 is Sq. meter.
- Calculation of requirement of import item/s of each export item.
- Manufacturing process of each export item indicating requirement of raw materials, separately both imported and indigenous.

The case stands deferred.

Case No.	84 / NC/4/MEET/Feb/202425/20								
Case Status	Case Approved								
Party Name	AGRISOL (INDIA) PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025								
HQ File Number	HQRNORM APPLY 00005326AM24								
RA File Number	09AX04000494 AM24								
Licence No and Date	0911005730/30/08/2023								
Norms Committee Decision:									
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:									
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>DIAFENTHIURON TECH 97% MIN</td><td>1 Kg.</td><td>4 PHENOXY 2 6 DIISOPROPYL PHENY ISOTHIOCYANATE 97 PERCENT MIN</td><td>0.915 kg.</td></tr></table>		Export Item	Quantity	Import item	Quantity Recommended	DIAFENTHIURON TECH 97% MIN	1 Kg.	4 PHENOXY 2 6 DIISOPROPYL PHENY ISOTHIOCYANATE 97 PERCENT MIN	0.915 kg.
Export Item	Quantity	Import item	Quantity Recommended						
DIAFENTHIURON TECH 97% MIN	1 Kg.	4 PHENOXY 2 6 DIISOPROPYL PHENY ISOTHIOCYANATE 97 PERCENT MIN	0.915 kg.						
RA may take necessary action subject to compliance with other usual conditions of the HBP.									

Case No.	85 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00005998AM24
RA File Number	03AX04002810 AM24
Licence No and Date	0311027535/03/10/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export item: P. RED UV PAPER BASE (PIGMENT CONTENT 24.5% +/- 5% SOLID CONTENT 75.5 +/- 5%)

Qty.; 1 kg

Import item recommended:

	DISCREPTION OF RAW MATERIALS	Qty. recommended in kg.
1	4B ACID(NP-1)	0.09158
2	BON ACID	0.09292
3	BUTYLATED HYDROXY TOULENE	0.00218
4	EBECRYL 160 TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPEOTA)	0.01857
5	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00109
6	TALC PC-07	0.02449
7	GUM ROSIN	0.03875
8	LITHOSPERSE 7005 CS (Kaolin Clay)	0.03673
9	ORTHOPHOSPHORIC ACID (COMM)	0.00204
10	POLYESTER ACRYLATE P	0.05173
11	POLYESTER ACRYLATE D	0.50021
12	POLYETHER ACRYLATE (MGA)	0.15027
13	SODIUM NITRITE	0.03479

14	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00092
RA may take necessary action subject to compliance with other usual conditions of the HB		

Case No.	86 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00006021AM24
RA File Number	03AX04002875 AM24
Licence No and Date	0311027585/04/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item: New V MGA CRSMAX BLUE (Pigment Content 27.5 +/- 5% Solid Content 72.5 +/- 5%)

Qty. 1 kg.

Import item recommendation:

Sr. No.	Description of Items to be Imported	Qty in Kg
1	PIGM in by ENT BLUE 15.3 (WC)	0.2750
2	POLYESTER ACRYLATE (Di TMP with Dimer)	0.5150
3	POLYETHER ACRYLATE (MGA)	0.0786
4	EBECRYL 160 TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0010
5	BUTYLATED HYDROXY TOULENE	0.1001

6	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0011
7	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.0009
8	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.0360
9	TALC PC-07	0.0240
10	POLYESTER ACRYLATE	0.00070
11	THICKENING AGENT	0.0015
12	EDTA DISODIUM	0.0020
RA may take necessary action subject to compliance with other usual conditions of the HB.		

Case No.	87 / NC/4/MEET/Feb/202425/20			
Case Status	Case Approved			
Party Name	HUBERGROUP INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025			
HQ File Number	HQRNORM APPLY 00006196AM24			
RA File Number	03AX04003106 AM24			
Licence No and Date	0311027843/12/10/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
S. no	Description of Export	Sr. No.	Description of Items to be Imported	Qty per Kg
1.	Flushed Pigment (Dispersed in Non-Aqueous Media for Printing Ink) Blue (29 % +/-10% Pigment and 37% +/- 10% Solid Resin)-	1	Pigment Blue	0.2900
		2	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.2865

		3	Methyl Oleate	0.0750
	Qty,1 Kg	4	Soya Alkyd -T	0.3650
		5	Coxi (Oil Retarder)	0.0060
S. no	Description of Export	Sr. No.	Description of Items to be Imported	Qty per Kg
2	Flushed Pigment (Dispersed in Non-Aqueous Media for Printing Ink) Orange (26% +/-10% Pigment and 40% +/- 10% Solid Resin) Qty,1 Kg	6	Pigment Orange	0.2600
		7	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.5515
		8	Methyl Oleate	0.0100
		9	Soya Alkyd -T	0.1825
		10	Coxi (Oil Retarder)	0.0060
S. no	Description of Export	Sr. No.	Description of Items to be Imported	Qty per Kg
3	Flushed Pigment (Dispersed in Non-Aqueous Media for Printing Ink) White (38% +/-10% Pigment and 29% +/- 10% Solid Resin) Qty,1 Kg	11	TITANIUM RHD2-13995	0.3800
		12	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.4815
		13	Methyl Oleate	0.0500
		14	Soya Alkyd -T	0.0930

		15	Coxi (Oil Retarder)	0.0060
RA may take necessary action subject to compliance with other usual conditions of the HB.				

Case No.	88 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00006598AM24
RA File Number	03AX04003356 AM24
Licence No and Date	0311028413/02/11/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item: PIGMENT YELLOW UV PAPER CONCENTRATE (Pigment Content 27 +/- 5% Solid Content 73+/- 5%)

Qty.: 1 kg

S. No.	Description of Items to be Imported	Qty in Kg
1	3,3 DICHLOROBENZIDINE	0.05378
2	ACETOACETMETAXYLIDIDE	0.10050
3	ACETOACETORTHOTOLUIDIDE	0.01469
4	SODIUM NITRITE	0.03700
5	THICKENING AGENT	0.00300
6	CAUSTIC SODA LYE- 48 %	0.09490
7	ACETIC ACID	0.01000

8	GUM ROSIN	0.03000
9	POLYESTER ACRYLATE (DI TRIMETHYLOL PROPANE BASED).	0.48000
10	POLYETHER ACRYLATE (MGA)	0.13000
11	BUTYLATED HYDROXY TOULENE	0.00300
12	EFFULGENCE-510 (NPAL)	0.00160
13	SOLSPERSE 39000	0.00090
14	LITHOSPERSE 7005 CS (Kaolin Clay)	0.03600
15	FINNTALC MO5N (TALC-07 POWDER)	0.02400
16	EBECRYL-160 TRIMETHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPEOTA)	0.02733
RA may take necessary action subject to compliance with other usual conditions of the HB.		

Case No.	89 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00007400AM24
RA File Number	06AX04000278 AM24
Licence No and Date	0611002367/14/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish balanced chemical reaction indicating molecular weight of reactants and products with yield of the reaction, giving justification. The case stands deferred.	

Case No.	90 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00007406AM24
RA File Number	02AX04000541 AM24
Licence No and Date	0211005575/14/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • The material balance given in the 4 E is not correct. In application there is only one item of import whereas in 4 E two items of import have been shown. Therefore, to give correct figures of imported and indigenous items. • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to give chemistry indicating molecular weight of reactants and products. The case stands deferred.	

Case No.	91 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00007517AM24
RA File Number	06AX04000286 AM24
Licence No and Date	0611002375/21/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish balanced chemical reaction indicating molecular weight of reactants and products with yield of the reaction, giving justification. The case stands deferred.	

Case No.	92 / NC/4/MEET/Feb/202425/20
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Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00008238AM24
RA File Number	02AX04000643 AM24
Licence No and Date	0211005862/31/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • The material balance given in the 4 E is not correct. The total quantity including imported and indigenous comes to 0.950 Kg /kg of export. • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if so then to give chemistry indicating molecular weight of reactants and products. The case stands deferred.	

Case No.	93 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00008668AM24
RA File Number	03AX04005317 AM24
Licence No and Date	0311031366/21/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information: • Specific chemical name of import. • Details of indigenous input with quantity. • % Wastage claimed. • Specific name of export item with composition. The case stands deferred.	

Case No.	94 / NC/4/MEET/Feb/202425/20
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Case Status	Case Deferred
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00008670AM24
RA File Number	03AX04005316 AM24
Licence No and Date	0311031368/21/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information: • Specific chemical name of import. • Details of indigenous input with quantity. • % Wastage claimed. • Specific name of export item with composition. The case stands deferred.	

Case No.	95 / NC/4/MEET/Feb/202425/20			
Case Status	Case Approved			
Party Name	GSP CROP SCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025			
HQ File Number	HQRNORM APPLY 00009132AM24			
RA File Number	08AX04002210 AM24			
Licence No and Date	0811011021/14/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that only physical mixing is involved in the manufacturing process. Therefore, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
CHLORANTRANILIPROLE TECHNICAL 97%	1 Kg.	1	3-BROMO1(3-CHLOROPYRIDIN-2-YL)1H-PYRAZOL (Pyrazol acid)	0.750 kg.
		2	Methane Sulfonyl Chloride	0.568 kg.
		3	BETA PICOLINE (3 METHYL PYRIDINE)	0.390 kg.

		4	3-METHYL 2-NITRO BENZOIC ACID 97% (MNBA)	0.575 kg
RA may take necessary action subject to compliance with other usual conditions of the HB				

Case No.	96 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	OAN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00009225AM24
RA File Number	13AX04000343 AM24
Licence No and Date	1311002899/20/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and noted that only physical mixing is involved in the manufacturing process. Therefore, the committee decided to approve the ad-hoc norms with nil wastage as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
ANTICAKING AGENT (ANTICAKING AGENT)	1 MT	1	2-ETHYLE HEXANOL	0.30 MT
		2	MALEIC ANHYDRIDE	0.30 MT
		3	PTHALIC ANHYDRIDE	0.40 MT
ANTICAKING AGENT (ANTICAKING AGENT)	1 MT	4	2-ETHYL HEXANOL	0.33 MT
		5	MALEIC ANHYDRIDE	0.20 MT
		6	PTHALIC ANHYDRIDE	0.47 MT

RA may take necessary action subject to compliance with other usual conditions of the HB.

Case No.	97 / NC/4/MEET/Feb/202425/20
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Case Status	Case Rejected
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM REVIW00005347AM25
RA File Number	31AX04000349 AM24
Licence No and Date	3111003275/20/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm appeared for a personal hearing and explained that they had mistakenly filed a review application, as the subject Advance Authorisation had already been surrendered at RA-Pune. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	98 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000100AM25
RA File Number	03AX04000027 AM25
Licence No and Date	0311032834/04/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to send a final reminder to the firm to furnish the following information: • Specific chemical name of import. • Details of indigenous input with quantity. • % Wastage claimed. • Specific name of export item with composition. The case stands deferred.	

Case No.	99 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025

HQ File Number	HQRNORM APPLY 00000384AM25
RA File Number	02AX04000034 AM25
Licence No and Date	0211006424/23/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms with 5% of wastage as under: Export Item Name: LIQUID COAL TAR PITCH Qty.: 2476 METRIC TON Import Item Name: COAL TAR PITCH SOLID Qty.: 2476 METRIC TON The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	100 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000394AM25
RA File Number	06AX04000030 AM25
Licence No and Date	0611002631/23/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish balanced chemical reaction indicating molecular weight of reactants and products with yield of the reaction, giving justification. The case stands deferred.	

Case No.	101 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000397AM25
RA File Number	03AX04000026 AM25
Licence No and Date	0311033303/23/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Sl. No.	Import item	Quantity Recommended
DIMEFLUTHRIN	1 kg.	1	R-Trans chrysanthemic acid	0.400 kg.
		2	4-METHOXYMETHYL- 2,3,5,6-TETRAFLUOROBENZYL ALCOHOL	0.466 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	102 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000398AM25
RA File Number	03AX04000025 AM25
Licence No and Date	0311033304/23/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Sl. No.	Import item	Quantity Recommended
IMIPROTHRIN MUP 50%	1 kg.	1	Aminoacetonitrile HCL	0.460 kg.
		2	Propargyl chloride (65%)	0.670 kg.
		3	R-Trans Chrysanthemic acid	0.253 kg.
		4	RS -Cis Chrysanthemic acid	Not allowed.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	103 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000429AM25
RA File Number	06AX04000032 AM25
Licence No and Date	0611002634/25/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish balanced chemical reaction indicating molecular weight of reactants and products with yield of the reaction, giving justification. The case stands deferred.	

Case No.	104 / NC/4/MEET/Feb/202425/20	
Case Status	Case Approved	
Party Name	MARUTI MICA	
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025	
HQ File Number	HQRNORM APPLY 00000629AM25	
RA File Number	24AX04000056 AM25	
Licence No and Date	2411003516/09/05/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item:		
Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES 0.8 MM TO 30 MM THICKNESS 2800 MM LENGTH 1300 MM WIDTH(AS PER ADVANCE AUTHORISATION)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper	9.15 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	UREA FORMALDEHYDE Resin	7.840 Kg

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 0.8 MM TO 30 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, urea formaldehyde Resin and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	105 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved

Party Name	PROAMBIENTE S.A										
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025										
HQ File Number	HQRNORM APPLY 00000651AM25										
RA File Number	03AX04000563 AM25										
Licence No and Date	0311033747/10/05/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><td>Export Item</td><td>Quantity</td><td>Import item</td><td>Quantity Recommended</td></tr><tr><td>Natural Asphalt 200 Mesh (Content of Bitumen Natural 85%)</td><td>2794 MT</td><td>Bitumen Natural high temperature</td><td>2398.649 MT</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	Natural Asphalt 200 Mesh (Content of Bitumen Natural 85%)	2794 MT	Bitumen Natural high temperature	2398.649 MT
Export Item	Quantity	Import item	Quantity Recommended								
Natural Asphalt 200 Mesh (Content of Bitumen Natural 85%)	2794 MT	Bitumen Natural high temperature	2398.649 MT								
RA may take necessary action subject to compliance with other usual conditions of the HBP.											

Case No.	106 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00000820AM25
RA File Number	06AX04000073 AM25
Licence No and Date	0611002688/20/05/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish balanced chemical reaction indicating molecular weight of reactants and products with yield of the reaction, giving justification.	
The case stands deferred.	

Case No.	107 / NC/4/MEET/Feb/202425/20		
Case Status	Case Approved		
Party Name	INTERNATIONAL TRADERS		
Meeting Number	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025		

and Date	
HQ File Number	HQRNORM APPLY 00000960AM25
RA File Number	03AX04000947 AM25
Licence No and Date	0311034183/28/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item 1: PAPER PRODUCTS NAMELY SALAD BOWLS (of Various Sizes) (Product Code A1).

Qty: 135000 Kg

Import Items:

Sr. No.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (225 GSM and Above)	151936.90 Kg
2	LDPE GRANULES	12763.17 Kg
3	PACKING MATERIAL BROWN KRAFT LINER (100-300 GSM)	As per packing policy

Export Item 2: PAPER PRODUCTS NAMELY SOUP CUP (of Various Sizes) (Product Code B1).

Qty: 135000 Kg

Import Items:

Sr. No.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (225 GSM and Above)	152674.87 Kg

2	LDPE GRANULES	12025.13 Kg
3	PACKING MATERIAL BROWN KRAFT LINER (100-300 GSM)	As per packing policy

Export Item 3: PAPER PRODUCTS NAMELY DONNER CUP (of Various Sizes) (Product Code C1).

Qty: 135000 Kg

Import Items :

Sr. No.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (225 GSM and Above)	152142.84 Kg
2	LDPE GRANULES	12557.16 Kg
3	PACKING MATERIAL BROWN KRAFT LINER (100-300 GSM)	As per packing policy

Export Item 4: PAPER PRODUCTS NAMELY NOODLE CUP (of Various Sizes) (Product Code D1).

Qty: 135000 Kg

Import Items:

Sr. No.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (225 GSM and Above)	152415.94 Kg
2	LDPE GRANULES	12284.06 Kg

3	PACKING MATERIAL BROWN KRAFT LINER (100-300 GSM)	As per packing policy
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Export Item 5: PAPER PRODUCTS NAMELY SALAD BOWL (of Various Sizes) (Product Code A2).

Qty: 135000 Kg

Import Items:

Sr. No.	Item Description	Qty. recommended
1	UNCOATED BROWN PAPER & BOARD (225 GSM and Above)	151936.83 Kg
2	LDPE GRANULES	12763.17 Kg
3	PACKING MATERIAL BROWN KRAFT LINER (100-300 GSM)	As per packing policy

Export Item 6: PAPER PRODUCTS NAMELY SOUP CUP (of Various Sizes) (Product Code B2).

Qty: 135000 Kg

Import Items:

Sr. No.	Item Description	Qty. recommended
1	UNCOATED BROWN PAPER & BOARD (225 GSM and Above)	152674.87 Kg
2	LDPE GRANULES	12025.13 Kg
3	PACKING MATERIAL BROWN KRAFT LINER (100-300 GSM)	As per packing policy

2	LDPE GRANULES	12557.16 Kg
3	PACKING MATERIAL BROWN KRAFT LINER (100-300 GSM)	As per packing policy

Export Item 7: PAPER PRODUCTS NAMELY DONNER CUP (of Various Sizes) (Product Code C2).

Qty: 135000 Kg

Import Items:

Sr. No.	Item Description	Qty. recommended
1	UNCOATED BROWN PAPER & BOARD (225 GSM and Above)	152142.84 Kg
2	LDPE GRANULES	12557.16 Kg
3	PACKING MATERIAL BROWN KRAFT LINER (100-300 GSM)	As per packing policy

Export Item 8: PAPER PRODUCTS NAMELY NOODLE CUP (of Various Sizes) (Product Code D2). NET CONTENT OF IMPORT ITEM UNCOATED BROWN PAPER AND BOARD (225 GSM and Above) IS 135000.00 KGS, LDPE GRANULES IS 12043.19 KGS & PACKING MATERIAL BROWN KRAFT LINER (100-300 GSM) IS 10424.94 KGS

Qty : 135000 Kg

Import Items:

Sr. No.	Item Description	Qty. recommended
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1	UNCOATED BROWN PAPER & BOARD (225 GSM and Above)	152415.94 Kg
2	LDPE GRANULES	12284.06 Kg
3	PACKING MATERIAL BROWN KRAFT LINER (100-300 GSM)	As per packing policy
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	108 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BWF TEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00001003AM25
RA File Number	31AX04000043 AM25
Licence No and Date	3111003468/30/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Weight of Export and import items also in Kg terms. • GSM of Woven felt of import items. • To indicate indigenous items to use in export item and accordingly to mention in 4 E. • Complete calculation of requirement of raw materials (both imported and indigenous) based on CAD etc., indicating wastage. The case stands deferred.	

Case No.	109 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00001587AM25
RA File Number	31AX04000084 AM25
Licence No and Date	3111003615/27/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	S. No	Import item	Quantity Recommended
"0 - Pigment Yellow 191 (C.I. No. 15865:2)"	1 kg.	1	1:3 Sulphophenyl-3-Methyl-5-Pyrazolone (1,3 SPMP)	0.505 kg.
		2	2B Acid	0.428 kg
		3	Sodium Nitrite	0.137 kg.
		4	Caustic Soda	0.273 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	110 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00001647AM25
RA File Number	05AX04000998 AM25
Licence No and Date	0511026357/01/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Quantity Recommended
PENDIMETHALIN 50% EC	1 Ltr.	TECHNICAL PENDIMETHALIN FLAKES 96% MIN	0.505 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	111 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	STERLING GRAPHICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00001715AM25
RA File Number	05AX04001035 AM25
Licence No and Date	0511026460/03/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	112 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00001776AM25
RA File Number	06AX04000163 AM25
Licence No and Date	0611002815/05/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish balanced chemical reaction indicating molecular weight of reactants and products with yield of the reaction, giving justification. The case stands deferred.	

Case No.	113 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00001863AM25

RA File Number	52AX04000095 AM25															
Licence No and Date	5211008843/10/07/2024															
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export item: SILICONE COATED RELEASE PAPER (25GSM TO 140 GSM) as per application (containing relevant base paper) Qty.: 1 Kg Import items: <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Item Description</th> <th>Quantity recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>PAPER 25 GSM TO 140 GSM (Base Paper of relevant quality)</td> <td>1.04 Kg/Kg content in export item</td> </tr> <tr> <td>2</td> <td>Chemical 909/910 SL351 (SiliconPolymer)</td> <td>2.1 grams per Sq.mt of export item or applied qty. whichever is less</td> </tr> <tr> <td>3</td> <td>CHEMICAL (Catalyst for Silicone)</td> <td>0.021 gram per Sq.mt of export item or applied qty. whichever is less</td> </tr> <tr> <td>4</td> <td>CHEMICAL (Cross Linkers for Silicone)</td> <td>0.0735 gram per Sq.mt of export item or applied qty. whichever is less</td> </tr> </tbody> </table> Note-1: The GSM of import and export should match with each other. Note-2: The above fixation of norms is only for regularization purpose and no Advance Authorization shall be issued on a repeat basis based on the fixation of the above-mentioned norms. Exporters are advised to specify the Unit of Measurement (UOM) for export items in square meters (Sq. Mtr.) in all future applications. RA may take necessary action subject to compliance with other usual conditions of the HBP.		Sl. No.	Item Description	Quantity recommended	1	PAPER 25 GSM TO 140 GSM (Base Paper of relevant quality)	1.04 Kg/Kg content in export item	2	Chemical 909/910 SL351 (SiliconPolymer)	2.1 grams per Sq.mt of export item or applied qty. whichever is less	3	CHEMICAL (Catalyst for Silicone)	0.021 gram per Sq.mt of export item or applied qty. whichever is less	4	CHEMICAL (Cross Linkers for Silicone)	0.0735 gram per Sq.mt of export item or applied qty. whichever is less
Sl. No.	Item Description	Quantity recommended														
1	PAPER 25 GSM TO 140 GSM (Base Paper of relevant quality)	1.04 Kg/Kg content in export item														
2	Chemical 909/910 SL351 (SiliconPolymer)	2.1 grams per Sq.mt of export item or applied qty. whichever is less														
3	CHEMICAL (Catalyst for Silicone)	0.021 gram per Sq.mt of export item or applied qty. whichever is less														
4	CHEMICAL (Cross Linkers for Silicone)	0.0735 gram per Sq.mt of export item or applied qty. whichever is less														

Case No.	114 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved

Party Name	KONARK HERBALS AND HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00001925AM25
RA File Number	03AX04001819 AM25
Licence No and Date	0311035480/15/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	115 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	AMBITN LIFESCIENCES
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00002602AM25
RA File Number	10AX04000124 AM25
Licence No and Date	1011002591/20/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	116 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00002622AM25
RA File Number	03AX04002391 AM25
Licence No and Date	0311036523/21/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of	

technical authority, the committee decided to ask the firm to furnish the following:

- COA for the export and import items, indicating moisture content.
- Calculation of the raw materials (Both imported and indigenous) based on COA report and the wastage of raw materials.
- The current Production of export item vis a vis consumption of all the raw materials duly certified by Chartered Accountant.
- End use of the export item.

The case stands deferred.

Case No.	117 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00003010AM25
RA File Number	13AX04000192 AM25
Licence No and Date	1311003319/12/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the exact net content of platinum in both the export products and item of import. The case stands deferred.	

Case No.	118 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00003392AM25
RA File Number	03AX04003145 AM25
Licence No and Date	0311037565/01/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	

- COA for the export and import items, indicating moisture content.
- Calculation of the raw materials (Both imported and indigenous) based on COA report and the wastage of raw materials.
- End use of the export item.

The case stands deferred

Case No.	119 / NC/4/MEET/Feb/202425/20								
Case Status	Case Approved								
Party Name	UNITED MUD-CHEM PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025								
HQ File Number	HQRNORM APPLY 00003393AM25								
RA File Number	03AX04003160 AM25								
Licence No and Date	0311037566/01/10/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:									
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>Natural Asphalt 200 Mesh (Content of Bitumen Natural 85%)</td><td>2794 MT</td><td>Bitumen Natural high temperature</td><td>0.8585 MT/MT</td></tr></table>		Export Item	Quantity	Import item	Quantity Recommended	Natural Asphalt 200 Mesh (Content of Bitumen Natural 85%)	2794 MT	Bitumen Natural high temperature	0.8585 MT/MT
Export Item	Quantity	Import item	Quantity Recommended						
Natural Asphalt 200 Mesh (Content of Bitumen Natural 85%)	2794 MT	Bitumen Natural high temperature	0.8585 MT/MT						
RA may take necessary action subject to compliance with other usual conditions of the HBP.									

Case No.	120 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	COLOSPERSE DYES AND INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00003910AM25
RA File Number	52AX04000235 AM25
Licence No and Date	5211010491/28/10/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Quantity Recommended
BASIC BROWN 1	1 kg.	META PHENYLENEDIAMINE	0.700 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	121 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00003947AM25
RA File Number	08AX04001310 AM25
Licence No and Date	0811013110/30/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the density of export item.	
The case stands deferred.	

Case No.	122 / NC/4/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00003969AM25
RA File Number	52AX04000233 AM25
Licence No and Date	5211010621/01/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export item: SILICONE COATED RELEASE PAPER (25GSM TO 140 GSM) as per application (containing relevant base paper- MG BLEACH CRAFT)

Qty.: 1Kg

Import items:

Sl. No.	Item Description	Quantity recommended
1	PAPER 25 GSM TO 140 GSM (MG BLEACH CRAFT [GRADE: MGK, CCK, GLASSINE])	1.04 Kg/Kg content in export item
2	Chemical 909/910 SL351 (Silicon Polymer)	2.1 grams per Sq.mt of export item or applied qty. whichever is less

Note-1: The GSM of import and export should match with each other.

Note-2: The above fixation of norms is only for regularization purpose and no Advance Authorization shall be issued on a repeat basis based on the fixation of the above-mentioned norms. Exporters are advised to specify the Unit of Measurement (UOM) for export items in square meters (Sq. Mtr.) in all future applications.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	123 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004126AM25
RA File Number	13AX04000263 AM25
Licence No and Date	1311003468/14/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the exact net content of import item-palladium in the export product. The case stands deferred.	

Case No.	124 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004196AM25
RA File Number	31AX04000285 AM25
Licence No and Date	3111004095/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm`s representative appeared a personal hearing and explain their case. After, detailed deliberation and based on the recommendation of the Technical Authority, the committee decided to ask the firm to submit the following information: • The qty. and value of byproduct obtained for value. • Documentary evidence of each invoice of value of byproduct. The case stands deferred.	

Case No.	125 / NC/4/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	RHI MAGNESITA INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202425/ 20 and 19/03/2025
HQ File Number	HQRNORM APPLY 00004378AM25
RA File Number	05AX04002294 AM25
Licence No and Date	0511029254/27/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Weight of Export item in Kg terms indicating net content of import item. • Photographs of each type of Export item indicating difference in grade. • Difference in various grades of Zirconia indicated in the application. • To give a table indicating S. no. of import items at one place required for each export item (say that Export item 1, required import item no. 1, 55 and Export item 2, required import item no. 3, 9, 59 and accordingly, to indicate requirement of each export at one place in table in a text searchable pdf). • To indicate, the requirement of imported and indigenous items (if any) for each export item separately and	

accordingly, to fill in 4 E table indicating wastage.

The case stands deferred.